

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

* * *

O.A. 99/94

Dt. of Decision : 12.4.1994.

B. Nageswar

.. Applicant.

Vs

Senior Superintendent of
Post Offices,
Nizamabad Division,
Nizamabad.

.. Respondent.

Counsel for the Applicant : Mr. S. Ramakrishna Rao

Counsel for the Respondent : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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(Order of the Divn. Bench passed by Hon'ble
Shri T.Chandrasekhar reddy, Member (J)).

* * *

This is an application filed under section 19 of the Administrative Tribunals Act, 1985, to quash the show cause notice issued by the Respondents dt.2-12-93 to terminate the services of the applicant and to pass such other order or orders as may deem fit and proper in the circumstances of the case. The facts so far necessary to adjudicate this O.A. in brief are as follows :-

2. The applicant was appointed on provisional basis as E.D.B.P.M. of Renjal Village. It is the case of the Respondents that the applicant in his attestation form had failed to state the correct particulars and as/ the applicant had committed ~~error~~ ^{such} So the impugned notice dt.27-12-93 had been issued by the Respondents to the applicant calling upon the applicant to show cause why his services should not be terminated. The applicant has filed the present O.A. to quash the said notice dt.21-12-93 and for the relief as indicated earlier.

3. We have heard today in detail Sri S.Ramakrishna Rao, learned counsel for the applicant and Sri N.R.Devraj, learned senior standing counsel for the central government.

T.C.R

....3.

It is not in dispute that the applicant had ~~put~~ in a representation dt.24-1-94 as against the said termination by the respondents on 27-12-93. Final orders are not ~~yet~~ passed by the respondents on the representation of the applicant dt.24-1-94. It is also not in dispute that subsequent to the filing of this O.A. that the services of the applicant had also been terminated. In view of the facts and circumstances we are of the opinion that the interests of the justice would be better served if this O.A. is disposed of by giving proper directions to the respondents. Hence the Respondents are hereby directed to pass final orders on the representation of the applicant dt.24-1-94 within three months from the date of communication of this order. If the applicant continues to be aggrieved by the final orders passed by the respondents it will be open for the applicant to approach this Tribunal in accordance with law if the applicant is so advised.

4. There will be no order as to costs.

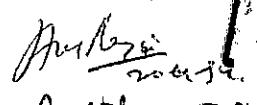

(R. RANGARAJAN)
Member (A)


(T. CHANDRASEKHAR REDDY)
Member (J)

Dt. 12th April, 1994.
Dictated in Open Court.

To avl/

1. The Senior Superintendent of Post Offices, Nizamabad Division, Nizamabad.
2. One copy to Mr. S. Kamakrishna Rao, Advocate, CAT.Hyd.
3. One copy to Mr. N. R. Devraj, Sr.CGSC.CAT.Hyd.
4. One copy to Library, CAT.Hyd.
5. One spare copy.


Deputy Registrar (J) cc


pvm

2 drafts

TYPED BY

COMPARED BY

CHECKED BY *SJS*

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 12/4/1994

ORDER/JUDGMENT

M.A./R.A./C.O./No.

in

O.A.No. 99/94.

T.A.No.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

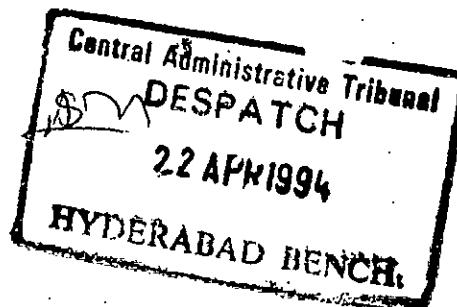
Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

pvm



Zayy